

Govinda Menon): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) G.S.R. 556 published in Gazette of India dated the 16th April, 1966.
- (ii) The Indian Maize (Temporary Use in Starch Manufacture) Order, 1966, published in Notification No. G S.R. 579 in Gazette of India dated the 14th April, 1966. [Placed in Library. See No. LT-6135/66].

DELIMITATION COMMISSION ACT, 1961

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): I beg to lay on the Table a copy each of the following Orders under sub-section (3) of section 10 of the Delimitation Commission Act, 1961:—

- (i) Order No. 1B of the Delimitation Commission published in Notification No. S.O. 1141 in Gazette of India dated the 6th April, 1966, amending its order No. 1 published in S.O. 874 in Gazette of India dated the 21st March, 1963.
- (ii) Order No. 2B of the Delimitation Commission published in Notification No. S.O. 1142 in Gazette of India dated the 6th April, 1966, amending its order No. 2 published in S.O. 2443 in Gazette of India dated the 26th August, 1963.
- (iii) Order No. 6 of the Delimitation Commission determining delimitation of Parliamentary and Assembly Constituencies in the State of Gujarat published in Notification No. S.O. 1021 in Gazette of India dated the 26th March, 1966. [Placed in Library. See No. LT-6136/66].

Shri S. M. Banerjee (Kanpur): Shall we have the report of all the States on this question?

Mr. Speaker: A question has been asked whether we shall get the report of all the States.

Shri C. R. Pattabhi Raman: I have already answered this question which was raised earlier.

श्री राम सेवक यादव (बाराबंकी) :
उत्तर प्रदेश के निर्वाचन क्षेत्रों का सीमांकन पूरा हो चुका है तो फिर क्या कारण है कि उसमें देर हो रही है ? मुझे यह बताया गया है कि हालांकि वह काम पूरा हो चुका है फिर भी कुछ विशेष व्यक्तियों के कारण जो अपने क्षेत्र में हेर फेर चाहते हैं उस की घोषणा नहीं की जा रही है और वह मामला पड़ा हुआ है.....

Mr. Speaker: His question is about U.P.

Shri C. R. Pattabhi Raman: I have already mentioned the names of the States where they are due, and how we are hurrying it up.

Shri Speaker: The hon. Member is asking about U.P. and why it has been delayed.....

Shri C. R. Pattabhi Raman: I have already answered about U.P.

PUBLIC NOTICE REGARDING IMPORT POLICY FOR NEWSPRINT FOR 1966-67 IN RESPECT OF NEWSPAPERS AND PERIODICALS

The Minister of Information and Broadcasting (Shri Raj Bahadur): I beg to lay on the Table a copy of the Public Notice regarding Import Policy for newsprint for the year 1966-67 in respect of newspapers and periodicals. [Placed in Library. See No. LT-6137/66].

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification. If you will be pleased to scan the item carefully you will see that the Minister has laid on the Table a copy of

[Shri Hari Vishnu Kamath]

the Public Notice regarding Import Policy for newsprint. You were pleased to hold some years ago when I first raised this point in the House, in 1963, I believe, if not earlier, that Government should announce their policy, import policy or other, in the House first, and accordingly, since then, since 1963, the Commerce Minister has made it a point and made it a rule that his policy statements are first laid on the Table of the House and then given to the press.

'This item reads a copy of the Public Notice'. That means to say that it has already appeared somewhere, and the Minister is laying a copy of it here on the Table of the House. May I request you, Sir, to give your ruling on this whether the import policy statement should be made somewhere outside, and a copy given to us later on?

Shri Raj Bahadur: This has to be issued as a Public Notice later on, and a copy of it has first to be placed before the House, and that has been done.

12.21 hrs.

RELEASE OF A MEMBER

(DR. SARADISH ROY)

Mr. Speaker: I have to inform the House that I have received the following teleprinter message, dated the 25th April, 1966 from the Government of West Bengal, Calcutta:—

"Dr. Saradish Roy, Member, Lok Sabha, who was detained under Rule 30 of the Defence of India Rules, 1962, was released from detention on the 23rd April, 1966 at night."

12.21½ hrs.

ESTIMATES COMMITTEE

HUNDRED AND SECOND REPORT

Shri A. C. Guha (Barasat): I beg to present the Hundred and Second Report of the Estimates Committee on the Ministry of Education—University Grants Commission.

12.21½ hrs.

PUBLIC ACCOUNTS COMMITTEE

FIFTIETH REPORT

Shri Morarka (Jhunjhunu): I beg to present the Fiftieth Report of the Public Accounts Committee on Export Promotion Schemes and the allied matters with reference the para. 88 of the Audit Report (Civil) on Revenue Receipts, 1965.

12.21¾ hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

TWENTY-FOURTH REPORT

Shri Surendranath Dwivedy (Kendrapara): I beg to present the Twenty-fourth Report of the Committee on Public Undertakings on Neyveli Lignite Corporation Limited.

12.22 hrs.

RE: RAILWAY ACCIDENTS
IN ASSAM

Shri Ranga (Chittoor): May I make one small intervention? My hon. friend Dr. Ram Subhag Singh has returned from Assam. As you know, the House is worried very much about what has happened there during the last week. May I suggest that he may take the earliest possible opportunity to make a statement?

Mr. Speaker: The hon. Minister may